

**Central Administrative Tribunal
Madras Bench**

OA/310/01124/2018

Dated Thursday the 23rd day of August Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

P. Maheswaran
Sr. Section Engineer/DLX
Working under Dy. CEE/CW/PER/Loco Works
Southern Railway
Chennai 600 003. .. Applicant

By Advocate M/s. Ratio Legis

Vs.

1. Union of India represented by
The General Manager
Southern Railway
Park Town, Chennai.
2. The Principal Chief Electrical Engineer
Southern Railway
Park Town, Chennai.
3. The Principal Chief Personnel Officer
Southern Railway
Park Town, Chennai.
4. Dy. Chief Electrical Engineer
Carriage and Wagon
Perambur, Chennai. .. Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“To call for the records related to the impugned order of transfer order No. EL/75/2017 dated 29.12.2017 passed by the 3rd respondent and PB/636/Sup/Vol XXVII/383 dated 26.06.2018 passed by the 4th respondent and to quash the same as far as the applicant is concerned declaring the transfer as punitive and to direct the respondents to retain the applicant at Perambur and to pass such other order/orders”

2. It is submitted that the applicant had been transferred from Perambur to Madras Division by an order dated 29.12.2017 and 26.06.2018. The applicant made Annexure A2 representation dated 03.02.2018 in this regard which is pending. It is alleged that the authorities did not follow the procedure laid down for transfer and the same had been effected without placing the proposal before the Placement Committee for its recommendations. Accordingly, the applicant would be satisfied if the respondents are directed to decide the representation expeditiously and maintain status quo in the meantime.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the competent authority is directed to see if the requisite procedure was followed in issuing the transfer order and also consider

other grounds taken in the representation in accordance with law and pass a reasoned and speaking order within a period of two weeks from the date of receipt of copy of this order. Status quo in the respect of the applicant in regard to the impugned order shall be maintained in the meantime.

5. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)
23.08.2018

AS